

12.01 hrs.

## PAPERS LAID ON THE TABLE

DETAILED DEMANDS FOR GRANTS OF  
MINISTRY OF EXTERNAL AFFAIRS FOR  
1980-81

THE MINISTER OF EXTERNAL  
AFFAIRS (SHRI P. V. NARASIMHA  
RAO): I beg to lay on the Table a  
copy of the Detailed Demands for  
Grants (Hindi and English versions)  
of Ministry of External Affairs for  
1980-81. [Placed in Library. See No.  
LT-988/80].

A COPY OF CENTRAL ADVISORY COMMIT-  
TEE FOR LIGHT HOUSES (PROCEDURAL)  
AMENDMENT RULES 1979

THE MINISTER OF SHIPPING  
AND TRANSPORT AND TOURISM  
AND CIVIL AVIATION (SHRI A. P.  
SHARMA): I beg to lay on the Table  
a copy of the Central Advisory Com-  
mittee for Lighthouses (Procedural)  
Amendment Rules, 1979 (Hindi and  
English versions) published in Noti-  
fication No. G.S.R. 867 in Gazette of  
India dated the 23rd June, 1979, under  
sub-section (3) of section 21 of the  
Lighthouse Act, 1927. [Placed in  
Library. See No. LT-989/80].

DETAILED DEMANDS FOR GRANTS OF  
MINISTRY OF COMMERCE FOR 1980-81

THE MINISTER OF COMMERCE  
AND STEEL AND MINES (SHRI  
PRANAB MUKHERJEE): I beg to  
lay on the Table a copy of the Detail-  
ed Demands for Grants (Hindi and  
English versions) of Ministry of  
Commerce for 1980-81. [Placed in  
Library. See No. LT-990/80].

A COPY OF APPRENTICESHIP (AMEND-  
MENT) RULES, 1979

THE MINISTER OF STATE IN  
THE MINISTRY OF LABOUR  
(SHRI T. ANJAH): I beg to lay on  
the Table a copy of the Apprentice-  
ship (Amendment) Rules, 1979

(Hindi and English versions) pub-  
lished in Notification No. G.S.R. 1012  
in Gazette of India dated the 28th  
July, 1979, under sub-section (3) of  
section 37 of the Apprentices Act,  
1961. [Placed in Library. See No.  
LT-991/80].

ANNUAL REPORT OF DREDGING CORPORA-  
TION OF INDIA LTD. FOR 1978-79 AND  
ITS AUDITED ACCOUNTS

THE MINISTER OF SHIPPING  
AND TRANSPORT AND TOURISM  
AND CIVIL AVIATION (SHRI A. P.  
SHARMA): I beg to lay on the Table  
a copy of the Annual Report (Hindi\*  
version) of the Dredging Corporation  
of India Limited, for the year 1978-  
79 along with the Audited Accounts  
and the comments of the Comptroller  
and Auditor General thereon, under  
sub-section (1) of section 619A of  
the Companies Act, 1956. [Place in  
Library. See No. LT-992/80].

12.03 hrs.

2

CALLING ATTENTION TO MATTER  
OF URGENT PUBLIC IMPORTANCE

REPORTED CLOSURE OF A NUMBER OF  
INDUSTRIAL UNITS IN DHANBAD COAL  
FIELDS AREA

श्री चन्द्रशेखर प्रसाद वर्मा (झारखण्ड) : मैं  
प्रविलम्बनीय लोक महत्व के निम्न लिखित विषय  
की झारखण्ड उद्योग मंत्री का ध्यान दिलाता हूँ और  
प्रार्थना करता हूँ कि वह इस बारे में एक  
वक्तव्य दें ---

“धनबाद कोयला खान क्षेत्र में बहुत सी  
औद्योगिक इकाइयों के बन्द हो  
जाने, जिस के कारण लगभग दस  
हजार कर्मकार बेरोजगार हो गए  
हैं, के समाचार।”

DR. VASANT KUMAR PANDIT  
(Rajgarh): There is a privilege  
motion. We are not given an oppor-  
tunity to speak also. (Interruptions)

MR. SPEAKER: We have admitted  
a question on that.

\*English version of the Annual Report and Review thereon—both in  
Hindi and English—were laid on the Table on 28th March, 1980.

number of Units in  
Dhanbad Coal field area (CA)

श्री राजशंकर झा (झारखण्ड) : स्टेटमेंट  
श्री कापी हुन को दिवनी चाहिए बी । मिस्री  
नहीं है । यह बहुत मन्वीर मांगसा है ।

SHRI JYOTIRMOY BOSU (Dia-  
mond Harbour): Statement may be  
distributed.

श्री राजशंकर झा (पटना) : रूज के  
मुताबिक भाष कीजिए । हम कसे पढ़ेगे श्रीर सवाल  
करेगे ।

SHRI JYOTIRMOY BASU: YOU  
may postpone till 4 O'Clock. Unless  
the statement is given half an hour  
in advance, we cannot proceed in the  
matter. Why should the House be  
treated with such an utter contempt  
in this regard?

MR. SPEAKER: He will read it  
out. It is a small statement.

(Interruptions)

SHRI JYOTIRMOY BOSU: I seek  
your permission to make a submis-  
sion.

MR. SPEAKER: I know the senti-  
ments of the House. If the time of  
the House is wasted, will you get any-  
thing? I know it should have been  
distributed earlier.

SHRI JYOTIRMOY BOSU: You  
postpone it till 4 O'Clock.

MR. SPEAKER: What is it? It is  
a small statement. He will read it  
out.

SHRI JYOTIRMOY BOSU: How  
will he formulate the question unless  
he reads the statement before hand?  
The rule is quoted every time. You  
put a question under what rule? How  
will he formulate the question? He  
is not a magician.

MR. SPEAKER: All right, we shall  
take it up after item 11.

12.05 hrs.

APPROPRIATION (RAILWAYS)  
NO. 3 BILL, 1980

THE MINISTER OF RAILWAYS  
(SHRI KAMALAPATI TRIPATHI):  
I beg to move.\*

"That the Bill to authorise pay-  
ment and appropriation of certain  
sums from and out of the Consoli-  
dated Fund of India for the services  
of the financial year 1980-81 for  
the purposes of Railways, be taken  
into consideration."

MR. SPEAKER: Motion moved:

"That the Bill to authorise pay-  
ment and appropriation of certain  
sums from and out of the Consoli-  
dated Fund of India for the services  
of the financial year 1980-81 for  
the purposes of Railways, be taken  
into consideration."

SHRI JYOTIRMOY BOSU (Dia-  
mond Harbour): The Indian Railways  
which the largest economic unit en-  
gaged in the country's economic acti-  
vities is now living on hand to mouth  
basis. Take, for example, there is  
no academic exercise. RDSO is a  
dumping ground for undesirable, un-  
wanted officer of the railways. I spent  
one whole day in the RDSO and I  
could find out that the RDSO is a  
dumping ground. Hardly any  
research is conducted there and the  
working is to be compared with the  
British colonial pattern. The railway  
high-ups still consider that they are  
like District Collectors and behave in  
the same manner. They say that they  
lose Rs. 150 crores on passenger traffic  
alone. Why is it so? They have not  
done any exercise on reducing the  
tare payload ratio. The production  
of double decker coaches for which I  
have been pleading for more than a  
decade is so slow because it suits the  
road transport lobby. If the double  
decker coaches come, road transport  
will lose a big amount of business.  
So, it was slowed down.